

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 15**

**IA 842/2024 in C.P. (IB)/655(MB)2022**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES:    **SUDHAR INDUSTRIES    V/s    DHARA**  
**TECHNOSYSTEM LLP**

Section 19(2) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 842/2024 in C.P. (IB)/655(MB)2022**

- 1) Mr. Rushikesh Dusane, Ld. Counsel for the Applicant and Mr. Shadab S. Jan, Ld. Counsel for Respondent Nos. 2 and 3 are present. Though the Counsel for the Respondent No. 1 is present physically has not marked her appearance in the Attendance Sheet.
- 2) Respondent No. 1 seeks some time to proceed further in the matter contending that they need to collate the documents. Time is allowed. At request, stand over to 13.08.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare